

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART-I, SECTION-1)

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

PUBLIC NOTICE NO.30 (RE-2003)/2002-2007
NEW DELHI: 23.10.2003

Subject: Procedure for import of certain items under the India-Nepal Treaty of Trade signed on 2.3.2002- amendment therein.

In exercise of powers conferred under Paragraph 2.4 of the Export and Import Policy 2002-2007, as notified in the Gazette of India extraordinary, Part-II Section 3, Sub Section (ii) vide S.O. No. 349 E dated 31.3.2002, as amended from time to time, the Director General of Foreign Trade hereby notifies the following amendments in Public Notice No. 9/2002-07 dated 30.04.2002 and Public Notice No. 12/2002-07 dated 6.6.2003 prescribing the procedure for import of certain items under the Indo-Nepal Treaty of Trade signed on 2.3.2002:-

1. Para 2 in Public Notice No 9/2002-07 dated 30.4.2002 shall stand deleted.
2. State Trading Corporation (STC) shall be the sole agency to make imports of vegetable fats (Vanaspati) upto the indicated quantity on annual quota basis. Other conditions of the Public Notice No. 9/2002-07 dated 30.04.2002 remain unchanged.

This issues in the Public interest.

(L. MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned,
By order etc.

